MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 8th January, 2003/Pausa 8, 1924 (Saka)

The following Act of Parliament received the assent of the President on the 7th January, 2003 and is hereby published for general information:—

THE SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) ACT, 2002

No. 10 of 2003

[7th January, 2003]

An Act to provide for the inclusion in the lists of Scheduled Tribes, of certain tribes or tribal communities or parts of or groups within tribes or tribal communities, equivalent names or synonyms of such tribes or communities, removal of area restrictions and bifurcation and clubbing of entries; imposition of area restriction in respect of certain castes in the lists of Scheduled Castes, and the exclusion of certain castes and tribes from the lists of Scheduled Castes and Scheduled Tribes, in relation to the States of Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal:

Be it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:—

1. This Act may be called the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002. Short title.
2. In this Act, unless the context otherwise requires,—

(a) "Scheduled Castes Order" means the Constitution (Scheduled Castes) Order, 1950, made by the President under article 341 of the Constitution;

(b) "Scheduled Tribes Orders" means the Constitution (Scheduled Tribes) Order, 1950, the Constitution (Uttar Pradesh) Scheduled Tribes Order, 1967 and the Constitution (Sikkim) Scheduled Tribes Order, 1978, made by the President under article 342 of the Constitution.

3. The Scheduled Castes Order is hereby amended in the manner and to the extent specified in the First Schedule.

4. The Scheduled Tribes Orders are hereby amended in the manner and to the extent specified in the Second Schedule.
THE FIRST SCHEDULE

(See section 3)

In the Constitution (Scheduled Castes) Order, 1950,—

(a) in Part VIII.—Kerala, omit entries 29 and 38;

(b) in Part XVIII.—Uttar Pradesh,—

(i) in entry 1, at the end, insert "(excluding Sonbhadra district);"

(ii) in entry 5, at the end, insert "(excluding Sonbhadra district);"

(iii) in entry 21, at the end, insert "(excluding Sonbhadra district);"

(iv) in entry 25, at the end, insert "(excluding Sonbhadra and Varanasi districts);"

(v) in entry 36, at the end, insert "(excluding Mehragjan, Sidharth Nagar, Basti, Gorakhpur, Deoria, Mau, Azamgarh, Jnnpur, Balia, Gazipur, Varanasi, Mirzapur and Sonbhadra districts);

(vi) for entry 46, substitute "46. Kharwar [(excluding Benbansi) (excluding Deoria, Balia, Gazipur, Varanasi and Sonbhadra districts)];"

(vii) in entry 57, at the end, insert "(excluding Sonbhadra and Mirzapur districts);"

(viii) in entry 58, at the end, insert "(excluding Sonbhadra district);"

(ix) in entry 60, at the end, insert "(excluding Sonbhadra district);"

(x) in entry 62, at the end, insert "(excluding Lalitpur district)."
THE SECOND SCHEDULE

(See section 4)

(i) In the Constitution (Scheduled Tribes) Order, 1950,—

(a) in Part I.—Andhra Pradesh,—

(i) in entry 1, after “Andh”, insert “, Sadhu Andh”;
(ii) in entry 4, omit “Chenchwar”;
(iii) in entry 5, at the end, insert “, Bodo Gadaba, Gutob Gadaba, Kallayi Gadaba, Parangi Gadaba, Kathera Gadaba, Kapu Gadaba”;
(iv) in entry 6, at the end, insert “, Koitur”;
(v) in entry 12, for “Mannervarla", substitute “Kolawar”;
(vi) in entry 13, at the end, insert “Kubi”;
(vii) in entry 16, at the end, insert “, Kuvinga”;
(viii) in entry 17, omit “Dhulia, Paiko, Putiya”;
(ix) in entry 18, for “Goud", substitute "Doli Koya, Gutta Koya, Kamama Koya, Musara Koya, Oddi Koya, Patidi Koya”;
(x) in entry 29, at the end, insert “, Banjara”;
(xi) in entry 31, for “Agency tracts", substitute “Scheduled Areas of Vishakhapatnam, Srikakulam, Vijayanagaram, East Godavari and West Godavari districts”;
(xii) in entry 32, at the end, insert “, Chella Yenadi, Kappala Yenadi, Manchi Yenadi, Reddi Yenadi”;
(xiii) in entry 33, at the end, insert “, Koracha, Dabba Yerukula, Kunchapuri Yerukula, Uppu Yerukula”;
(xiv) after entry 33, insert—

"34. Nakkala, Kurvikan
35. Dhulia, Paiko, Putiya (in the districts of Vishakhapatnam and Vijayanagaram)”,;

(b) in Part II.—Assam,—

(i) under the item “In the autonomous districts:—", for entry 11, substitute “11. Karbi”, and after entry 14, insert “15. Lahu”;
(ii) under the item “In the State of Assam excluding the autonomous districts:—", after entry 9, insert—

“10. Dimasa
11. Hajong
12. Singpho
13. Khampti
14. Garo.”;

(c) in Part III.—Bihar,—

(i) in entry 1, at the end, insert “, Agaria”;
(ii) in entry 16, at the end, insert “, Dhelki Kharia, Dudh Kharia, Hill Kharia”;
(iii) in entry 19, at the end, insert “, Nagesia”;
(iv) in entry 20, at the end, insert "Mudi-kora";
(v) in entry 24, at the end, insert "Kumarbhag Paharia";
(vi) in entry 25, at the end, insert "Patar";
(vii) in entry 26, at the end, insert "Dhangar (Oraon)";
(viii) after entry 30, insert—
   "31. Kawar
   32. Kol
   33. Tharu."

(d) in Part IV.—Gujarat,—

(i) in entry 9, at the end, insert "Dhodi";
(ii) omit entries 15 and 20;
(iii) in entry 26, after "Siddi" and before the brackets, insert "Siddi-
Badshah";
(iv) omit entry 27;

(e) in Part V.—Himachal Pradesh,—

(i) in entry 2, omit "[excluding the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966 (31 of 1966), other than the Lahul and Spiti district]";
(ii) in entry 3, omit "[excluding the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966 (31 of 1966)]";
(iii) after entry 8, insert—
   "9. Beta, Beda
   10. Domba, Gara, Zoba."

(f) in Part VI.—Karnataka,—

(i) in entry 37, at the end, insert "Medari, Gauriga, Burud";
(ii) in entry 41, at the end, insert "Haranikari";
(iii) after entry 49, insert "50. Siddi (in Uttar Kannada district)";

(g) in Part VII.—Kerala,—

(i) in entry 2, at the end, insert "Aranadan";
(ii) in entry 4, at the end, insert "Mala Pulayan, Kurumba Pulayan, Karavazhi Pulayan, Pamba Pulayan";
(iii) in entry 6, at the end, insert "Wayanad Kadav";
(iv) omit entry 7;
(v) for entry 10, substitute "10. Kochuvelan";
(vi) omit entries 11, 12 and 14;
(vii) in entry 16, at the end, insert "Kurichiyan";
(viii) in entry 17, at the end, insert "Mullu Kuruman, Mulla Kuruman, Mala Kuruman";

(ix) in entry 18, at the end, insert "Kurumbar, Kurumban";
(x) in entry 20, at the end, insert "Mala Arayan";
(xi) in entry 22, at the end, insert "Malavedan";
(xii) for entry 25, substitute "25. Malayan, Nattu Malayan, Konga Malayan (excluding the areas comprising the Kasargode, Connamore, Wayanad and Kozhikode districts)";

(xiii) in entry 27, at the end, insert "(to be spelt in Malayalam script in parenthesis)"

(xiv) omit entry 28;

(xv) for entries 30, 31 and 32, substitute "30. Pallayan, Palliyan, Palliyar, Pallyan";

(xvi) in entry 34, at the end, insert ", Ullatan";

(xvii) after entry 35, insert—

"36. Mala Vettuvan (in Kasargode and Kannur districts)
37. Ten Kurumban, Jenu Kurumban
38. Thachanadan, Thachanadan Moopan
39. Cholanaickan
40. Mavilan
41. Karimpanal
42. Vetta Kuruman
43. Mala Panickar."

(h) in Part VIII.—Madhya Pradesh, omit "entries 21, 32 and 39";

(i) in Part IX.—Maharashtra,—

(i) omit entry 12;

(ii) in entry 18, for "Gond Rajgond" substitute "Gond, Rajgond";

(iii) omit entry 45;

(j) in Part X.—Manipur,—

(i) for entry 28, substitute "28. Vaiphei";

(ii) after entry 29, insert—

"30. Poumai Naga
31. Tarao
32. Kharam
33. Any Kuki tribes."

(k) in Part XII.—Orissa,—

(i) in entry 1, at the end, insert " Bhaktu";

(ii) in entry 4, at the end, insert ", Bathuri";

(iii) in entry 5, at the end, insert "Bhotra, Bhatra, Bhattara, Bhotora, Bhatara";

(iv) in entry 8, at the end, insert ", Teli Bhumij, Haladipokhria Bhumij, Haladi Pokharia Bhumija, Desi Bhumij, Desia Bhumij, Tamaria Bhumij";

(v) in entry 10, at the end, insert ", Binjhiwar";

(vi) in entry 13, at the end, insert ", Bonda Paroja, Banda Paroja";

(vii) in entry 17, at the end, insert ", Dhruba, Dhrva";

(viii) in entry 18, at the end, insert ", Didai Paroja, Didai";
(iv) in entry 19, at the end, insert "Bodo Gadaba, Guntob Gadaba, Kapu Gadaba, Ollara Gadaba, Parenga Gadaba, Sano Gadaba";

(v) in entry 22, at the end, insert "Rajgond, Maria Gond, Dhur Gond";

(vi) in entry 28, at the end, insert "Kanwar";

(vi) in entry 29, at the end, insert "Berda Kharia, Dhekhi Kharia, Dhad Kharia, Erefa Kharia, Munda Kharia, Oraon Kharia, Khadia, Pahari Kharia";

(vii) in entry 31, at the end, insert "Kondh, Kui, Buda Kondh, Bura Kandha, Desia Kandha, Dungaria Kondh, Kutia Kandha, Kandha Gauda, Mulu Kondh, Malua Kondh, Pengo Kandha, Raja Kondh, Raj Khond";

(viii) in entry 32, at the end, insert "Nagesar, Nagesia";

(ix) in entry 38, at the end, insert "Khaira, Khayora";

(x) in entry 41, at the end, insert "Gumba Koya, Koltur Koya, Kamarr Koya, Musara Koya";

(xi) in entry 43, at the end, insert "Nodh, Nodha, Lodh";

(xii) in entry 47, at the end, insert "Mankria, Mankidi";

(xiii) in entry 48, at the end, insert "Matia";

(xiv) in entry 49, at the end, insert "Kuda, Koda";

(xv) in entry 50, at the end, insert "Nagabanshi Munda, Oriya Munda";

(xvi) in entry 52, at the end, insert "Omanato, Amanatia";

(xvii) in entry 53, at the end, insert "Dhangar, Uran";

(xviii) in entry 55, at the end, insert "Parja, Bodo Paroja, Barong Jhodia Paroja, Chhelia Paroja, Jhodia Paroja, Konda Paroja, Paraja, Ponga Paroja, Sodia Paroja, Sano Paroja, Solia Paroja";

(xix) in entry 59, at the end, insert "Arxi Saora, Based Saora, Bhima Saora, Bhima Saora, Chumura Saora, Jara Savar, Jatu Saora, Jati Saora, Jua Saora, Kampa Saora, Kampa Soura, Kapo Saora, Kindal Saora, Kumbi Kancher Saora, Kalapithia Saora, Kirta Saora, Lanjia Saora, Lamba Lanjia Saora, Lua Saora, Luer Saora, Luria Savar, Malia Saora, Malia Saora, Urvia Saora, Raik Saora, Sudda Saora, Sarda Saora, Tanka Saora, Patro Saora, Vesu Saora";

(xx) in entry 62, at the end, insert "Thurua Binda";

(i) in PART XIV.—Tamil Nadu, in entry 7, for "taluk," substitute "and Ambasamudram taluks";

(m) in PART XV.—Tripura,—

(i) in entry 6, at the end, insert "Bengshel, Dub, Kaipeng, Kalai, Karbong, Lengu, Massum, Rupini, Sukchehp, Thangchehp";

(ii) in entry 14, at the end, insert "Murashing";
(n) in Part XVI.—*West Bengal*, after entry 38, insert—

"39. Limbu (Subba)

40. Tamang."

(o) in Part XVII.—*Mizoram*, after entry 14, insert “15. Paite”;

(p) in Part XVIII.—*Arunchal Pradesh*,

(i) in entry 8, at the end, insert “, Idu, Taroan”;

(ii) after entry 12, insert—

“13. Hrusso

14. Tagin

15. Khamba

16. Adi.”;

(q) in Part XIX.—*Gou*, after entry 5, insert—

“6. Kunbi

7. Gawda

8. Velip.”;

(r) in Part XXI.—*Jharkhand*,

(i) in entry 1, at the end, insert “, Agaria”;

(ii) in entry 15, at the end, insert “, Dheki Kharia, Dudh Kharia, Hill Kharia”;

(iii) in entry 18, at the end, insert “, Nagesia”;

(iv) in entry 19, at the end, insert “, Mudi-Kora”;

(v) in entry 23, at the end, insert “, Kumarbhag Paharia”;

(vi) in entry 24, at the end, insert “, Patar”;

(vii) in entry 25, at the end, insert “, Dhangar (Oraon)”;

(viii) after entry 30, insert—

“31. Kawar

32. Kol.”.

(2) In the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967, after entry 5, insert—

“6. Gond, Dhuria, Nayak, Ojha, Pathari, Raj Gond (in the districts of Mehrigunj, Siddharth Nagar, Basti, Gorakhpur, Deoria, Mau, Azamgarh, Jajpur, Balia, Gazipur, Varanasi, Mirzapur and Sardhara)

7. Kharwar, Kairwar (in the districts of Deoria, Balia, Ghazipur, Varanasi and Sardhara)
8. Saharya (in the district of Lalitpur)
9. Parahiya (in the district of Sonbhadra)
10. Baiga (in the district of Sonbhadra)
11. Pankha, Panika (in the districts of Sonbhadra and Mirzapur)
12. Agariya (in the district of Sonbhadra)
13. Patari (in the district of Sonbhadra)
14. Chero (in the districts of Sonbhadra and Varanasi)
15. Bhuiya, Bhuinya (in the district of Sonbhadra)."

(3) In the Constitution (Sikkim) Scheduled Tribes Order, 1978, after entry 2, insert—
"3. Limboo
4. Tamang."

K. N. CHATURVEDI,
*Additional Secy. to the Govt. of India.*